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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 317/2017 in C.P. No. 172/241-242/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.10.2017**

Name of the Company: Iberchem S.A & Anr.
V/s.
Yatin C Davda & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RASESH PARIKH KISHAN DAVE	ADVOCATES	FOR RESP (ORI PET) 1-2	<i>[Signature]</i>
2.	HITESH BUCH			
3.	Sujal Shah	Advocate	Resp. No. 3 to 7	<i>[Signature]</i>
4.	Mr. Saurabh Soparkar with Mr. Bijal Chhatrapati	Advocate	Applicants	<i>[Signature]</i>
5.	Mr Siddharth Sinha	Advocate	Applicants	<i>[Signature]</i>

ORDER

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Bijal Chhatrapati i/b J Sagar & Associates present for Applicant/ original Respondent. Learned Advocate Mr. Rasesh Parikh with Learned PCS Mr. Hitesh Buch present for Respondent/ Original Petitioner in IA 317/2017.

Learned Advocate Mr. Sujal Shah present of Original Respondents no. 3 to 7.

Heard Learned Counsel for applicant and Respondents in IA 317/2017.

Applicants herein already filed IA 316/2017 under section 8 of Arbitration and Conciliation Act, 1996 and it is pending for hearing before this Tribunal. Hence there is no impediment for the applicants herein to file their reply in main petition without prejudice to their Contention in their application in IA 316/2017 and IA 318/2017.

Hence, Applicants herein/ Respondents shall file reply on or before 09.11.2017 after serving copy in advance to the other side.

Application IA 317/2017 is disposed of accordingly.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 9th day of October, 2017.